POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

BUTTERFLY GANDHIMATHI APPLIANCES LIMITED

Registered Office: 143, Pudupakkam Village, Vandalur-Kelambakkam Road, Kelambakkam, Chengalpattu, Tamil Nadu - 603103; Tel No.: 044-47415590/92/93, Fax No.: 044-67415526; Website: www.butterflyindia.com

OPEN OFFER FOR ACQUISITION OF UP TO 46,48,684 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (INDIAN RUPEES TEN ONLY) EACH ("EQUITY SHARE") REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF BUTTERFLY GANDHIMATHI APPLIANCES LIMITED ("TARGET COMPANY") AT A PRICE OF INR 1,433.90 (INDIAN RUPEES ONE THOUSAND FOUR HUNDRED AND THIRTY THREE AND NINETY PAISE ONLY) PER EQUITY SHARE FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY CROMPTON GREAVES CONSUMER ELECTRICALS LIMITED ("ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE SEBI (SAST) REGULATIONS ("OFFER"/"OPEN OFFER").

This post offer advertisement ("**Post Offer Advertisement**") is being issued by Kotak Mahindra Capital Company Limited ("**Manager to the Offer**" or "**Manager**"), in respect of the Open Offer, for and on behalf of the Acquirer, pursuant to and in accordance with Regulation 18(12) of the SEBI (SAST) Regulations. This Post Offer Advertisement should be read in continuation of and in conjunction with: (a) the Public Announcement dated February 22, 2022 ("**PA**"); (b) the Detailed Public Statement that was published in all editions of 'Financial Express' (English), 'Jansatta' (Hindi), the Mumbai edition of 'Navshakti' (Marathi) and the Chennai edition of 'Makkal Kural' (Tamil) on February 24, 2022 ("**DPS**"); (c) the Letter of Offer dated May 12, 2022 along with Form of Acceptance and Share Transfer Form ("**LOF**"); and (d) the offer opening public announcement and corrigendum to the DPS that was published on May 20, 2022 in the aforesaid newspapers in which the DPS was published. This Post Offer Advertisement is being published in all such aforesaid newspapers in which the DPS was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LOF.

1. **Name of the Target Company:** Butterfly Gandhimathi Appliances Limited
2. **Name of the Acquirer:** Crompton Greaves Consumer Electricals Limited
3. **Name of the Manager to the Offer:** Kotak Mahindra Capital Company Limited
4. **Name of the Registrar to the Offer:** KFin Technologies Limited (*Formerly known as "KFin Technologies Private Limited"*)
5. **Offer Details:**
   a) **Date of Opening of the Offer:** Monday, May 23, 2022
   b) **Date of Closure of the Offer:** Friday, June 3, 2022
6. **Date of Payment of Consideration:** Wednesday, June 8, 2022
7. **Details of Acquisition:**

Sr. No.	Particulars	Proposed in LOF[1]		Actuals[1]	
7.1	Offer Price (per Equity Share)	INR 1,433.90		INR 1,433.90	
7.2	Aggregate number of Equity Shares tendered in the Offer	46,48,684[2]		50,60,220[3]	
7.3	Aggregate number of Equity Shares accepted in the Offer	46,48,684[2]		46,48,684	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price)	INR 666,57,47,987.60[2]		INR 666,57,47,987.60	
7.5	Shareholding of the Acquirer before agreements/ public announcement • Number • % of Voting Share Capital	Nil (0.0%)		Nil (0.0%)	
7.6	Equity Shares acquired by way of agreements • Number • % of Voting Share Capital	98,33,754 (55.00%)		98,33,754[4] (55.00%)[4]	
7.7	Equity Shares acquired by way of Open Offer • Number • % of Voting Share Capital	46,48,684 (26.00%)[2]		46,48,684 (26.00%)	
7.8	Equity Shares acquired after Detailed Public Statement[5] • Number and price of Equity Shares acquired • % of Voting Share Capital	Nil (0.00%)		Nil (0.00%)	
7.9	Post Offer shareholding of the Acquirer • Number • % of Voting Share Capital	1,44,82,438 (81.00%)[2][6]		1,44,82,438 (81.00%)[6]	
7.10	Pre & Post offer shareholding of the public	**Pre-Offer**	**Post-Offer**[6]	**Pre-Offer**	**Post-Offer**
	• Number • % of Voting Share Capital	66,54,762 (37.22%)	20,06,078 (11.22%)	66,54,762 (37.22%)	20,06,078 (11.22%)

Notes:

(1) *Unless stated otherwise, all percentages have been calculated basis the Voting Share Capital.*

(2) *Assuming full acceptance in the Open Offer.*

(3) *Of the total 50,60,220 Equity Shares tendered in the Offer, 2,712 Equity Shares were not accepted due to technical rejection.*

(4) *On March 25, 2022, the Acquirer acquired the Sale Shares (which includes Liquidity Shares 1) i.e., 98,33,754 Equity Shares representing 55.00% of the Voting Share Capital, through the stock exchange settlement process by way of block deals on NSE and such Sale Shares were placed in a share escrow account ("**Share Escrow**") in accordance with Regulation 22(2A) of the SEBI (SAST) Regulations. On March 30, 2022 (i.e., after the expiry of 21 Working Days from the date of the DPS), such Sale Shares were transferred to the Acquirer's demat account from the Share Escrow, in terms of Regulation 22(2) of the SEBI (SAST) Regulations. For further details, please refer to paragraph 3.1.8 of the LOF.*

(5) *Apart from the Equity Shares specified in Sr. nos. 7.6 and 7.7, the Acquirer has not acquired any other Equity Shares. On March 25, 2022, the Acquirer acquired Sale Shares (including Liquidity Shares 1) through the stock exchange settlement process by way of block deals on NSE. For further details, please refer to note (4) above and paragraph 3.1.8 of the LOF.*

(6) *The Acquirer, on March 30, 2022, acquired sole control over the Target Company and became the Promoter of the Target Company.*

8 Other information

8.1 As mentioned in paragraph 3.1.11 of the LOF, the Sellers and Other Promoters shall be reclassified as public shareholders, pursuant to receipt of necessary approvals required in terms of the SEBI (LODR) Regulations and the conditions prescribed therein.

8.2 The Acquirer and its directors in their capacity as directors, accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under the SEBI (SAST) Regulations.

8.3 A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (www.nseindia.com) and at the registered office of the Target Company.

Issued on behalf of the Acquirer by the Manager to the Offer

kotak Investment Banking

Kotak Mahindra Capital Company Limited
27 BKC, 1st Floor, Plot No. C-27, 'G' Block,
Bandra Kurla Complex, Bandra (East), Mumbai - 400051
Tel: +91 22 4336 0128; **Fax**: +91 22 6713 2447
Email: butterfly.openoffer@kotak.com
Contact Person: Mr. Ganesh Rane
Website: www.investmentbank.kotak.com
SEBI Registration Number: INM000008704

Registrar to the Offer

KFINTECH

KFin Technologies Limited
(Formerly known as "KFin Technologies Private Limited")
Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi - 500032, Telangana, India.
Tel: +91 40 6716 2222; **Fax**: +91 40 2343 1551
E-mail: bgal.openoffer@kfintech.com
Contact Person: Mr. M Murali Krishna
Website: www.kfintech.com
SEBI Registration Number: INR000000221

For and on behalf of the Acquirer
CROMPTON GREAVES CONSUMER ELECTRICALS LIMITED

Sd/

Place: Mumbai
Date: June 08, 2022

Adfactors 122

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **SE/PHC/MPM/21/2022-23.** JJM 2021-WSS to Munniyoor, Thenhipalam, Chelembra and Vallikkunnu Pts.- Package I A - Construction of intake well cum pump house, leading channel, retaining wall, transformer room, Water Treatment Plant with sump cum pump house, OHSR Supply and laying Raw water pumping main including road restoration. EMD: **₹5,00,000** Tender fee: **₹15,000**
Last date for submitting tender: **01-07-2022, 03:00 pm.** Ph: **0483 2974871**
Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**
KWA-JB-GL-6-328-2022-23 **Superintending Engineer**, PH Circle, Malappuram

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RASIKLAL SANKALCHAND JEWELLERS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of the Corporate Debtor	Rasiklal Sankalchand Jewellers Private Limited
2	Date of incorporation of the Corporate Debtor	28/03/2000
3	Authority under which corporate debtor is incorporated/registered	ROC Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U36900MH2000PTC125362
5	Address of the registered office and principal office (if any) of the Corporate Debtor	Show Room, Ground Floor, Skyline Status, Opp. Pooja Hotel, M. G. Road, Ghatkopar East, Mumbai 400 077
6	Insolvency commencement date in respect of the Corporate Debtor	07/06/2022
7	Estimated date of closure of insolvency resolution process	04/12/2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Santanu T Ray Registration No. IBBI/IPA-002/IP-N00360/2017-18/11055**
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-301, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai – 400 703 **santanutray@aaainsolvency.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	AAA Insolvency Professionals LLP, A301, BSEL Tech Park, Sector 30a, Opp. Vashi Railway Station, Vashi, Navi Mumbai400705 Email: **rasiklalsakalchandjewelers@aaainsolvency.com** **Phone No. 022-42667394**
11	Last date for submission of claims	21/06/2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms & (a) Details of authorized representatives are available at	**https://www.ibbi.gov.in/home/downloads** NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Rasiklal Sankalchand Jewellers Private Limited** on **07/06/2022.**

The creditors of **Rasiklal Sankalchand Jewellers Private Limited** are hereby called upon to submit their claims with proof on or before **21/06/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:09/06/2022 **Mr. Santanu T Ray, Insolvency Professional**
Place: Mumbai **AAA Insolvency Professionals LLP**
Registration No.: IBBI/IPA-002/IP-N00360/2017-2018/11055

DB Corp Ltd

D. B. Corp Limited
(CIN: L22210GJ1995PLC047208)
Registered Office: Plot No. 280, Sarkhej Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad, Gujarat - 380051,
Email: dbcs@dbcorp.in | **Website:** www.dbcorpltd.com
Tel.: +91 22 7157 7000 | **Fax:** +91 22 7157 7093

NOTICE

FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY

Transfer of Equity Shares of the Company to Investor Education and Protection Fund ('IEPF') Authority

Notice is hereby given pursuant to Section 124(6) of the Companies Act, 2013 ('the Act') read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time read with the relevant circulars and amendments thereto ('the Rules').

The Rules, inter-alia, provides that the dividend which has remained unpaid or unclaimed for a period of 7 (seven) years will be transferred to the bank account of IEPF Authority and also the underlying shares in respect of which such dividend has remained unpaid or unclaimed for a period of seven consecutive years or more, are to be transferred to the demat account of the IEPF Authority.

In terms of the said Rules, Final dividend declared by D. B. Corp Limited (the 'Company') for the Financial Year 2014-15 which has remained unpaid or unclaimed for a period of 7 (seven) years will be credited to the bank account of IEPF Authority on the due date during September 2022. Also, underlying shares on which such dividend has remained unpaid or unclaimed for 7 (seven) consecutive years will also be transferred to the demat account of the IEPF Authority in September/October, 2022.

However, the Company will not transfer such shares where there is a specific order of Court or Tribunal or any other statutory authority restraining any transfer of shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996.

In compliance with the requirements of the said Rules, the Company has communicated individually to all those shareholders whose shares are liable to be transferred to the IEPF Authority in the month of September/October, 2022, at their registered addresses available with the Company.

The Company has also uploaded on its website viz. www.dbcorpltd.com, the list of shareholders whose unclaimed dividends/ shares are liable for transfer to IEPF Authority. The Shareholders are requested to refer to the aforesaid website to verify the details of unclaimed dividends and the shares which are liable to be transferred to the IEPF Authority and thereafter contact the Company for making a valid claim in respect of such unclaimed dividend and the underlying shares.

In case, the Company does not receive any communication from these shareholders by **26th August, 2022**, the Company shall, with a view to complying with the requirements set out in the Act and the Rules framed thereunder, transfer the unpaid/unclaimed dividend and the underlying shares to IEPF Authority on the due date as per procedure stipulated in the Rules without giving any further notice, in the following manner:

In respect of shares held in Physical Form	The Company shall issue new share certificates in lieu of the original share certificates held by the concerned shareholders for the purpose of dematerialisation by way of corporate action and transfer of shares to IEPF Authority as per the Rules and upon such issue, the original share certificates which stand registered in the name of concerned shareholder will stand automatically cancelled and be deemed to be non-negotiable.
In respect of shares held in Dematerialised Form	The Company shall inform the depository to transfer the said shares in favour of demat account of the IEPF Authority by way of corporate action.

The concerned shareholders are requested to note that no liability shall lie against the Company in respect of the unpaid/unclaimed dividend amount and the underlying shares so transferred. The concerned shareholders may also note that both the unclaimed dividend and the underlying shares transferred to IEPF Authority including all benefits accruing on such shares, if any, except the right shares can be claimed back by the concerned shareholders from IEPF Authority after following the procedure prescribed under the Rules which is displayed on the website www.iepf.gov.in.

For any queries / information / clarification in the subject matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents i.e. M/s. KFin Technologies Limited, Unit: D. B. Corp Limited, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032| Toll free number: 1800 309 4001 | Email id: einward.ris@kfintech.com (K.A.: Mr. Sridhar Balamurli, Manager) or may write to Ms. Anita Gokhale, Company Secretary and Nodal Officer by sending Email to dbcs@dbcorp.in.

For **D. B. Corp Limited**
Sd/-
Anita Gokhale
Company Secretary

Place : Mumbai
Date : 9th June, 2022

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

CAUVERY NEERAVARI NIGAMA LIMITED

(A Government of Karnataka undertaking)
CIN NO.U45205KA2003SGC032044
Corporate Office: 3rd & 4th Floor, Surface Water Data Centre Building, Anandarao Circle, Bengaluru- 560 009.
Tel. 080-22352997/22354900
Fax-080-22352998, Email: cnnlaca25@yahoo.com

RECORD DATE FOR PAYMENT OF INTEREST ON SERIES II BONDS

NOTICE hereby given to all Series II Bond holders of the Nigama that, **RECORD DATE IS 15th JUNE, 2022** and payment of interest due on July 1st, 2022. Interest will be paid to those Bond holder's name appears in Registers as on June 15th, 2022 as per deposited record with NSDL/CDSL.

BOND HOLDERS REGISTER WILL REMAIN CLOSED ON 15th JUNE 2022.

Date: 06.06.2022
Place: Bengaluru DIPR/CP/799/AKAR/22-23

Sd/-
(Shankaregowda)
Managing Director

COVID-19 - DON'T SPREAD RUMOURS. ACT RESPONSIBLY, AVOID INFECTION-NOT THE INFECTED.
Wear Mask | 6 Feet Follow Physical Distancing | Maintain Hand Hygiene

TINPLATE

THE TINPLATE COMPANY OF INDIA LIMITED

Registered Office: 4, Bankshall Street, Kolkata – 700001
Tel: (033) 2243 5401/ Fax: (033) 2230 4170
Email: company.secretariat@tatatinplate.com • Website: www.tatatinplate.com
CIN: L28112WB1920PLC003606

PUBLIC NOTICE – 103RD ANNUAL GENERAL MEETING

This is to inform that the 103rd Annual General Meeting (**'AGM'/'Meeting'**) of the Members of The Tinplate Company of India Limited (**'the Company'**) will be held on Monday, July 4, 2022 at 3.00 PM (IST), through Video Conference (**'VC'**)/Other Audio-Visual Means (**'OAVM'**), to transact the businesses as set out in the Notice convening the AGM ('Notice'). The VC / OAVM facility is provided by the National Securities and Depositories Limited (**'NSDL'**). This is in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, read with General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 14, 2021 and May 5, 2022, issued by the Ministry of Corporate Affairs ('**MCA**') (collectively referred to as '**MCA Circulars**'), Further, SEBI vide its circular dated May 13, 2022 has allowed listed entities to send their Annual Report in electric mode ('**SEBI Circular'**).

The Notice of the AGM along with the Annual Report for the Financial Year 2021-22 of the Company will be available on the website of the Company at **www.tatatinplate.com** and on the website of NSDL at **www.evoting.nsdl.com**. Additionally, the Notice of AGM will also be available on the websites of the stock exchanges i.e. BSE Limited **('BSE')** and National Stock Exchange of India Limited **('NSE')** at **www.bseindia.com** and **www.nseindia.com** respectively.

Members can attend and participate in the AGM through the VC/OAVM facility **ONLY**. The detailed instruction with respect to such participation will be provided in the Notice convening the Meeting. Members attending the meeting through VC/OAVM shall be counted for the purpose of quorum in terms of Section 103 of the Companies Act, 2013.

The Notice of the AGM along with the Annual Report will be sent electronically to those Members whose e-mail addresses are registered with the Company / Registrars & Transfer Agent ('**Registrar/RTA**') / Depository Participants ('**DPs**'). The Company shall send a physical copy of the AGM Notice and Annual Report to those Members who request for the same at **company.secretariat@tatatinplate.com** mentioning their Folio No./DP ID and Client ID.

Members who have not registered their e-mail addresses with the Company/RTA, are requested to follow the process and register their e-mail addresses not later than 5:00 p.m. (IST) on Monday, June 27, 2022 so as to receive electronically (a) the Notice of AGM and Annual Report; and (b) login ID and password for remote e-voting.

Process for registering e-mail addresses:

a. Visit the link **https://tcpl.linkintime.co.in/EmailReg/Email_Register.html**
b. Select the name of the Company from dropdown : The Tinplate Company of India Limited
c. Enter details in respective fields such as DP ID and Client ID (if shares held in electronic form) / Folio No. and Certificate no. (if shares held in physical form), Shareholders name, PAN details, mobile number and e-mail ID
d. System will send OTP on mobile no. and e-mail ID,
e. Enter OTP received on mobile no. and e-mail ID and submit
f. You will receive the copy of Notice and e-voting credentials from NSDL

For permanent registration of the e-mail address, Members holding shares in demat form, are requested to update the same with their DPs. Members holding shares in physical form, are requested to update the email address with the RTA by submitting the duly signed Investor Service Form ISR1 .

Process for updating bank account details to receive dividend:

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts through Electronic Clearing Service or any other means may follow the below instructions:

Members holding shares in physical form	Members are requested to send hard copies of the following details/documents to the Company's RTA, viz. TSR Consultants Private Limited (formerly TSR Darashaw Consultants Private Limited) at C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikroli (west), Mumbai - 400083, latest by **Tuesday, June 14, 2022**: a. Form ISR-1 along with supporting documents. The said form is available on the website of the Company at **https://www.tatatinplate.com/investor/kyc-other-forms** and on the website of the RTA at **https://tcplindia.co.in/home-KYC.html** b. cancelled cheque in original bearing the name of the Members or first holder, in case shares are held jointly. In case name of the holder is not available on the cheque, kindly submit the following documents: i) Cancelled cheque in original ii) Bank attested legible copy of the first page of the Bank Passbook/ Bank Statement bearing the names of the account holders, address, same bank account number and type as on the cheque leaf and full address of the bank branch c. self-attested copy of the PAN Card of all the holders; and d. self-attested copy of any document (such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the first holder as registered with the Company. Further, Members are requested to refer to process detailed on **https://tcplindia.co.in/home-KYC.html** and proceed accordingly.
Members holding shares in demat form	Members holding shares in demat form are requested to update their Electronic Bank Mandate with their respective DPs.

The Company will dispatch the dividend warrant/Bankers' cheque/demand draft to those Members who are unable to receive the dividend directly in their bank account through Electronic Clearing Service or any other means, due to non-registration of the Electronic Bank Mandate.

Tax on Dividend

Pursuant to the Finance Act, 2020, dividend income is taxable in the hands of the Members w.e.f. April 1, 2020 and the Company is required to deduct tax at source ('**TDS**') from dividend paid to the Members at prescribed rates. To enable compliance with TDS requirements, Members are requested to complete and / or update their Residential Status, PAN, Category with their DPs or in case shares are held in physical form with the Company / RTA by sending documents through email on or before Tuesday, June 14, 2022. The detailed process of the same is available on the website of the Company at **https://www.tatatinplate.com/content/pdf/investor/stock-exchange-compliances/intimation-02062022.pdf**

The Tinplate Company of India Limited
KAUSHIK SEAL
Company Secretary
(ACS No: 21647)

Dated : June 8, 2022
Place : Kolkata

A TATA Enterprise

to ₹24,19,806.00/- (Rupees Twenty-Four Lakhs Nineteen Thousand Eight Hundred and Six Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account under the name and style of 'SARDAPPR - Open Offer Escrow Account' with Kotak Mahindra Bank Limited and have deposited an amount of ₹26,91,000.00/- (Rupees Twenty-Six Lakhs Ninety-One Thousand Only) i.e., more than 100.00% of the total consideration payable in the Offer, assuming full acceptance.

C. The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

D. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager is satisfied with the ability of the Acquirers to fulfill their obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations.

E. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VII. STATUTORY AND OTHER APPROVALS

A. As on the date of this Detailed Public Statement, to the knowledge of the Acquirers, there are no statutory approvals required to complete this Offer. However, in case of any such statutory approvals are required by the Acquirers later before the expiry of the Tendering Period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such statutory approvals.

B. All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Offer Shares.

C. The Acquirers shall complete all procedures relating to the payment of consideration under this Offer within a period of 10 (Ten) Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares and are found valid and are accepted for acquisition by the Acquirers.

D. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or the failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Public Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if a delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

E. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the approvals mentioned in Paragraph VII (A) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirers have a right to withdraw the Offer. In the event of withdrawal, the Acquirers (through the Manager), shall within 2 (Two) Working Days of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, in the same newspapers in which the Detailed Public Statement was published, and such announcement will also be sent to SEBI, Stock Exchanges, and the Target Company at its registered office.

VIII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No.	Tentative Activity Schedule	Day and Date
1.	Issue date of the Public Announcement	Friday, June 03, 2022
2.	Publication date of the Detailed Public Statement in the Newspapers	Thursday, June 09, 2022
3.	The last date for filing the Draft Letter of Offer with SEBI	Thursday, June 16, 2022
4.	The last date for the public announcement of a competing offer(s)#	Thursday, June 30, 2022
5.	The last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Thursday, July 07, 2022
6.	Identified Date, for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent.	Monday, July 11, 2022
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Monday, July 18, 2022
8.	Last date for publication of the recommendations of the committee of the independent directors of the Target Company to the Public Shareholders for this Offer in the Newspapers	Thursday, July 21, 2022
9.	Last date for upward revision of the Offer Price and/or the Offer Size	Friday, July 22, 2022
10.	Last date of publication of opening of Offer public announcement in the Newspapers	Friday, July 22, 2022
11.	Date of commencement of Tendering Period	Monday, July 25, 2022
12.	Date of closing of Tendering Period	Friday, August 05, 2022
13.	Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Wednesday, August 24, 2022

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;

**Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent.*

IX. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

A. As per the provisions of Regulation 40 (1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

B. All Public Shareholders, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before the closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. The accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

C. The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE Limited in the form of a separate window as provided under the SEBI (SAST) Regulations read with Acquisition Window Circulars.

D. BSE Limited shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Offer.

E. The Acquirers have appointed Nikunj Stock Brokers Limited as the registered broker for this Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
Address	A-92, Gf, Left Portion, Kamla Nagar, New Delhi-110007, Delhi, India
Contact Number	+91-011-47030000/01
E-mail Address	info@nikunjonline.com
Contact Person	Mr. Pramod Kumar Sultania

F. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock-brokers ('**Selling Brokers**') within the normal trading hours of the secondary market, during the Tendering Period.

X. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

XI. OTHER INFORMATION

A. The Acquirers accept full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and for their obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company has been obtained from (i) publicly available sources, or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently verified by the Manager.

B. The Acquirers have appointed Purva Sharegistry (India) Private Limited, as the Registrar to the Offer, having their office located at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400011, Maharashtra, India, with contact number being '+022-23012518/6761', Email Address being 'support@purvashare.com' and website 'www.purvashare.com'. The contact person Ms. Deepali Dhuri, can be contacted from 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays, and all public holidays), during the Tendering Period.

C. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Capital Square Advisors Private Limited as the Manager.

D. This Detailed Public Statement will be available and accessible on the websites of Manager at www.capitalsquare.in, SEBI at www.sebi.gov.in, and BSE at www.bseindia.com.

CAPITALSQUARE®
Teaming together to create value

Issued by the Manager to the Offer on behalf of the Acquirers
CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India
Contact Details: +91-22-6684-9999/145/138;
Website: www.capitalsquare.in
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Acquirers

Sd/-	Sd/-
Ms. Sarita Sequeira	**Mr. C R Rajesh Nair**
Acquirer 1	**Acquirer 2**

Date: Wednesday, June 08, 2022
Place: Mumbai

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